

IN THE NATIONAL COMPANY LAW TRIBUNAL: NEW DELHI

COURT-VI

**Item No. 201
IB-22/ND/2020**

**IN THE MATTER OF:
Mr. Hukum Singh**

...PETITIONER

Vs.

Adaab Hotels Ltd.

...RESPONDENT

Section

Under Section 9 of IBC

Order delivered on 04.02.2020

Coram:

**SHRI P.S.N. PRASAD, HON'BLE MEMBER (JUDICIAL)
DR. V.K. SUBBURAJ, HON'BLE MEMBER (TECHNICAL)**

**For the Petitioner/Op.-Creditor/F.C. :Mr. Palzer Moktan,
Advocate
For the Respondent/ Corporate-debtor :Mr. Vishal Ganda and
Mr. Aman Choudhary,
Advocates**

ORDER

Heard the submissions made by counsel for the operational creditor as well as counsel for the corporate debtor. Counsel for the corporate debtor has submitted that the reply in the matter has been filed and the counsel for the operational creditor has sought time for filing rejoinder. A week days time has been granted for filing the rejoinder as prayed for and no further extension of time will be granted for filing rejoinder, if, rejoinder

is not filed within a week, right to file rejoinder will be closed.

Post the matter to 19.02.2020.



(V.K. Subburaj)
Member (T)



(P.S.N. Prasad)
Member (J)